

सदस्यों वाला क्षेत्र खतम किया गया है, क्योंकि उस छावनी में अनुसूचित जातियों/कबीलों की जनसंख्या उस निर्धारित प्रतिशत संख्या से कम हो गई है, जिसके आधार पर सुरक्षित स्थान निर्धारित किया जाता है।

(ख) उन छावनियों में जहाँ अनुसूचित जातियों/कबीलों की जनसंख्या उस छावनी की कुल असैनिक जनसंख्या की निर्धारित प्रतिशत संख्या से कम नहीं होती, दो सदस्यों वाले क्षेत्र हैं। ऐसे दो सदस्यों वाले क्षेत्र, एक सदस्य वाले क्षेत्र की तुलना में अनुसूचित जातियों और जनसंख्या के अन्य अनुभागों का बेहतर प्रतिनिधित्व सुनिश्चित हो जाता है।

दिल्ली छावनी में नागरिक क्षेत्र

1356. { श्री बड़े :
श्री हुकम चन्द कछवाय :
श्री युद्धवीर सिंह चौधरी :

क्या प्रतिरक्षा मंत्री 9 दिसम्बर, 1963 के अतागकित प्रश्न संख्या 1315 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या नागरिक क्षेत्र को दिल्ली छावनी के सदर बाजार तक बढ़ाने के बारे में इस बीच निश्चय किया गया है :

(ख) यदि हाँ, तो निश्चय का संक्षिप्त व्यंग्य क्या है ; और

(ग) यदि नहीं, तो निश्चय करने में विलम्ब के क्या कारण हैं और इस विषय में किस तारीख तक निश्चय किये जाने की सम्भावना है ?

प्रतिरक्षा मंत्री (श्री यशवन्तराव चड्ढाण)

(क) जी हाँ।

(ख) सरकार ने फैसला किया है कि लगभग साढ़े अट्ठाइस एकड़ अतिरिक्त भूमि क्षेत्र अधिक मिलाने के लिए दिल्ली छावनी में अधिसूचित क्षेत्र का प्रसार किया जाए। यह भूमि क्षेत्र, जिसका कुछ भाग खाली है

और कुछ पर मकान बने हुए हैं, छावनी अधिनियम की धारा 43-क के अन्तर्गत अधिसूचित, सदर बाजार की वर्तमान पश्चिमी सीमा के साथ लगता है और दक्षिण में पुराने भारतीय सैनिक अस्पताल की सीमा तक, और उत्तर में सदर बाजार मार्ग और कोतवाली मार्ग के संगम तक फैला है।

(ग) प्रश्न नहीं उठता।

Medium Wave Services

1357. **Shri P. C. Boroah:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether there is any proposal for the development of broadcasting to cover the entire country by medium wave services particularly in rural areas; and

(b) if so, the main features of the proposal?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) On completion, the schemes of A.I.R. under the Third Five Year Plan will provide a broadcast coverage on medium waves to about 77 per cent of the population of the country. Proposals for further coverage on medium waves as a part of the Fourth Five Year Plan of A.I.R. are under consideration.

(b) (i) Increase of power of the existing transmitters, wherever necessary. (ii) setting up of additional radio stations in those linguistic regions which are not already covered, and (iii) setting up of auxiliary transmitting centres to extend the coverage of the existing stations to areas not adequately served.

Indian Diplomat Killed in Tunis

1358. { **Shri D. C. Sharma:**
Shri Rameshwar Tantia:
Shri Hukam Chand:
Kachhavaia:

Will the Minister of External Affairs be pleased to state:

(a) whether an attache of the Indian Embassy in Tunis, his wife and their two children died in an accident due to asphyxiation by gas; and

(b) if so, the details of the incident and the result of the investigation made in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes: the official was an Assistant.

(b) Shri O. P. Marwaha, an assistant in our Embassy in Tunis and his wife along with two children (aged 5 and 3-1/4 years) died of suffocation in their apartment on the night of 29th November, 1964. According to investigations which were confirmed by Police, the death occurred due to leakage of gas from the boiler which was found running when the apartment was broken into the next morning.

Sainik School, Pachmarhi

1359. **Shri Hari Vishnu Kamath:** Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 540 on the 14th September, 1964 regarding the establishment of a Sainik School in Pachmarhi (Madhya Pradesh) and state:

(a) whether the Madhya Pradesh Government have been or are being advised to resuscitate the plan and go ahead;

(b) if so, the present position; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) No.

(b) Does not arise.

(c) A Sainik School was started at Rewa in Madhya Pradesh in July 1962. Its strength as on the 30th September 1964 is 229 boys. It is considered that the State Government should make efforts to bring the facilities at this school to a level that will enable to take in the full strength before they think of starting another Sainik School.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

MID-TERM ELECTIONS IN KERALA

Shri Nambiar (Tiruchirapalli): Sir, I call the attention of the Minister of Law to the following matter of urgent public importance and I request that he may make a statement thereon:

The uncertainty created by the reported proposal to postpone the elections in Kerala, on the plea of avoiding mid-term elections by amending the Constitution.

The Minister of Law and Social Security (Shri A. K. Sen): There appeared in some newspapers a report that Government was considering the proposal to eliminate mid-term elections to State Legislative Assemblies. But there is no proposal before the Government, nor is it the intention of the Government, to postpone or avoid mid-term elections. Hence there is no question of postponing the forthcoming elections in Kerala.

Shri Nambiar rose—

Mr. Speaker: Still some elucidation is necessary?

Shri Nambiar: While welcoming the statement of the hon. Minister, in view of the fact that on 22nd March, 1965 the six-month period of the resolution adopted by this House approving the proclamation of the President under article 356 expires, may I take it that the elections will be held and the new legislature of Kerala will come into being before that date?

Shri A. K. Sen: Then hon. Member need have no apprehension that the elections will not be held according to law.

Shri Nambiar: According to law means, before the expiry of the six-month period, another resolution can be brought before the House.